

Punishments awarded under narcotic drugs and psychotropic substances act

*460. SHRI AVINASH PANDE : Will the Minister of FINANCE be pleased to state:

(a) the details of punishments awarded under the Narcotic Drug and Psychotropic Substances Act, 1985;

(b) whether the Ministry plans to amend the “death penalty” clause provided under section 31 A of the act; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) The Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 provides for a graded system of punishment, with the quantum of punishment varying with the quantity of drug/substance involved in a case. The number of persons prosecuted, convicted and acquitted under the NDPS Act, 1985 during the years 2009 to 2011 are given in the following table :

Year	2009	2010	2011
Number of persons Prosecuted	19,377	19,720	20,364
Number of persons Convicted	11,418	9,819	7,857
Number of persons Acquitted	4,725	4,740	4,246

(b) and (c) Yes, Sir. In view of the observations of Standing Committee on Finance made in its report on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, it is proposed to amend Section 31A of the NDPS Act and replace the words “shall be punishable with death” with the words “may be punishable with death”.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS**Total Sanitation Campaign**

3411. SHRI ANIL MADHAV DAVE : Will the Minister of DRINKING WATER AND SANITATION be pleased to state :

(a) the details of projects under Total Sanitation Campaign (TSC) sanctioned and undergoing in the country, State-wise;

(b) the details of financial assistance provided during the last three years to Madhya Pradesh; and

(c) whether Government proposes to set up new projects like mini-sewerage treatment plant in villages unde TSC?